

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:887
ANSWERED ON:23.11.2000
QUESTION IN THE MATTER OF M/S ANSAL
SUDHA YADAV

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) Whether Ansal Tolstoy Marg New Delhi had invited applications in March 1999 for allotment of plots at Gurgaon to weaker sections as per policy of the Government`
- (b) if so, whether the draw for plot was taken after a year in March 2000;
- (c) if so, whether the company has not refunded the advance money of the unsuccessful candidates as yet and have retained the amount with them without interest;
- (d) if so, the reasons therefor;
- (e) the steps proposed to be taken by the Government to compel the company for refunding the amount of the poor people; and
- (f) the action to be taken against the company for its default?

Answer

THE MINISTER OF THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

Answer to (a) & (b) This Department is not aware whether Ansal Tolstoy Marg, New Delhi had invited applications in March 1999 for allotment of plots at Gurgaon to weaker sections as per policy of the Government and the draw was taken after a year in March 2000.

Answer to (c) & (d) This Department is not aware whether the company has not refunded the advance money of the unsuccessful candidates as yet and has retained the amount with them without interest. Also no such complaint has been received in the Department in this regard. However, one complaint was received in the Office of DG (I&R) from Shri Anil Kumar through PM Office alleging that he had deposited a sum of Rs 1200/- with Ansal Buildwell Ltd for allotment of a plot but the company had not acknowledged the same and he was not aware of the registration number of his application. The matter was taken up with Ansal Buildwell Ltd which informed that the applications were invited under EWS Scheme as per the directions of the Haryana Government and the draw of lot for allotment of plots was held on 28-4-2000 as per the date given by the Director, HUDA. As per the terms and conditions of the Scheme, the application money was required to be refunded to the unsuccessful allottees within a period of 60 days from the date of draw of lots. The company refunded the earnest money to the complainant vide cheque No 530084 dated 26th June 2000. Under the circumstances, no further action was considered necessary on the complaint.

Answer to (e) & (f) Since no complaint has been received in the Department, as such the question for taking action against the company does not arise.